(b) whether it is a fact that the residents of Badli and a number of other nearby villages are opposed to the acquisition of land in those area* in connection with the scheme: and

(c) if so, what decision Government have taken in this regard?

THE DEPUTY MINISTER OF AGRI-CULTURE (SHRI M. V. KRISHNAPPA): (a) to (c). The Delhi Administration have not sponsored the Delhi Dairy Colony Scheme. The Hon. Member is presumably referring to the Delhi Milk Supply Scheme of the Ministry of Food and Agriculture. The setting up of a cattle colony to house milch animals dislodged from the city forms a part of the scheme.

It was originally proposed to acquire 1,225 acres near Badli for the Cattle Colony. But in view of the opposition from the owners of the area, another site at Kadipur is being considered for the purpose. No final decision has been taken by Government in the matter.

SHRI MAHESWAR NAIK: May I know what are the grounds on which the opposition came forth?

SHRI M. V. KRISHNAPPA: People are very well settled there. It is a village of 1,225 acres of very fertile and irrigated land. Nearly 500 families depend on this land. They thought that if they are dislodged from that area, they will become displaced and they will become refugees.

SHRI MAHESWAR NAIK: May I know whether the alternative site is not likely to meet with such opposition and whether the new land has been acquired?

SHRI M. V. KRISHNAPPA: The alternative site is adjoining Yamuna. 1 myself visited that area. It belongs to two zamindars. So we will be displacing only two zamindars and they •will become refugees which we do not mind as compared to 500 poor farmers. The present area belongs •nly to two people. SHRIMATI SAVITRY DEVI NIGAM: How long is it going to take to implement this scheme?

SHRI M. V. KRISHNAPPA: The scheme has heen already started for the main Central Dairy. **33** acres have been obtained near Patel Nagar and building construction has already begun. Other work also is being started.

LIABILITIES OF WEST BENGAL AND BIHAR TOWARDS D.V.C.

*204. SHRI AMOLAKH CHAND: Will the Minister of IRRIGATION AND POWER be pleased to state whether the States of West Bengal and Bihar have any liabilities to the Damodar Valley Corporation and if so, whether the Government of India have agreed to write off those liabilities?

THE MINISTER OF IRRIGATION AND POWER (SHRI S. K. PATIL): Under Section 30 of the D.V.C. Act, 1948, the entire capital required by the Corporation for the completion of any project undertaken by it shall be provided by the participating Governments viz., the Central Government and the Governments of West Bengal and Bihar. The Central Government have received from the Government of West Bengal a request for a comprehensive amendment of the D.V.C. Act which inter alia in cludes a proposal to amend Section 30 of the Act so as to treat the money so far spent on the various projects of the Corporation, which has been provided as loan by the Government of India to the States of West Bengal and Bihar, as money spent by the Corporation on behalf of the Government of India. It has also been proposed that all costs, charges and expenses on projects in future together with work in connection with or incidental to the same, shall be borne by the Government of India. The proposal of the Government of West Bengal is being examined in consultation with the Government of Bihar.

SHRI AMOLAKH CHAND: May I know what is the amount due under

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this section from West Bengal Government and the Bihar Government?

SHRI S. K. PATIL: I cannot give the exact figure but in the participation there are various sectors—there is electricity, there is irrigation, there is the flood and the proportion varies. But Bengal will have to pay almost entirely for the irrigation and one-third for the power project and a certain amount for flood. Bihar of course does not pay much for the irrigation but will have to pay one-third for the power project and they don't pay for the flood. The Central Government will pay upto Rs. 7 crores for the flood control and they also pay, as participants one-third for the electricity schemes.

SHRI AMOLAKH CHAND: May I know whether similar provision is also there in the Hirakud Project or any other project and if the Government is going to do away with this clause, does Government not feel that there would be difficulty in getting any contribution from any State Government to projects?

SHRI S. K. PATIL: The hon. Member has answered the question for the Government. That is exactly the difficulty of the Government. Therefore we don't want to do away with that clause.

SHRI AMOLAKH CHAND: What steps are being taken to realise the amounts due from the States?

SHRI S. K. PATIL: The realisation stage will come later, when the project is finished and income from it starts coming. We are rather too early to realise anything except for the power that we are distributing and the money goes to the D.V.C. which is an autonomous corporation and it gets the money.

SHRI AMOLAKH CHAND: Is it not a fact that the amount due is more than Rs. 200 crores?

SHRI S. K. PATIL: As at present planned, the D.V.C. will cost some-

where about Rs. 130 crores. Of course to what extent and so on, does not matter. Just now I think we have not spent more than Rs. 95 crores, i'he rest of it will be spent in the next year or two so that it does not come to as much as Rs. 200 crores.

LOSS AND DAMAGE OP COPPER WIRE DUE TO THEFT ETC.

*205. SHRI MAHESWAR NAIK: Will the Minister of TRANSPORT AND COM-MUNICATIONS be pleased to state:

(a) whether any improvement has been effected during the year 1957 in the position regarding the loss and damage of copper wires on account of theft or otherwise; and

(b) how the cases of theft and the quantities and the value of the wires involved in each quarter of the year 1957 compare with those during the corresponding periods of the previous year?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) Yes, a slight improvement.

(b) A statement is laid on the Table of the Rajya Sabha. [See Appendix XX, Annexure, No. 20.]

SHRI MAHESWAR NAIK: From the statement I find that though the quantity of copper wires stolen has decreased, the value has gone up by about 28,000. May I know the reason for that?

SHRI RAJ BAHADUR: I don't think so.

SHRI MAHESWAR NAIK: The value last year was Rs. 11,40,168 whereat.

SHRI RAJ BAHADUR: This year it is Rs. 10 lakhs and so it has gone down.

SHRI MAHESWAR NAIK: Is it a fact that the thefts are markedly present near about Calcutta?

SHRI RAJ BAHADUR: My information is that in such States as Bengal